

ITEM NO.8

COURT NO.4 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4394/2021

(Arising out of impugned final judgment and order dated 17-11-2020 in CRLMWP No. 7093/2019 passed by the High Court Of Judicature At Allahabad)

BOHATIE DEVI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 70493/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 146521/2021 - EXEMPTION FROM FILING O.T., IA No. 70494/2021 - EXEMPTION FROM FILING O.T. & IA No. 129516/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 11614/2023 - Application for Substitution

WITH

SLP(Cr1) No. 7708/2021 (II)

IA No. 129767/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 129768/2021 - EXEMPTION FROM FILING O.T.

Date : 28-03-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Parties:

Mr. Harikesh Singh, Adv.
Mr. Sandeep Sinhmar, Adv.
Mr. Satish Hooda, Adv.
Mr. Satyendra Kumar, AOR

Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Atul Kumar, Adv.
Mr. Abhimanyu Sharma, Adv.
Ms. Deepali, Adv.
Mr. Tarun Gupta, AOR

Mr. Jitesh Malik, Adv.
Mr. Abhaya Nath Das, Adv.
Mr. Satish Kumar, AOR

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Ms. Deepika Kalla, Adv.
Mr. Sidharth Sangar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for substitution is allowed.

List tomorrow i.e. 29.03.2023.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR